



**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 304**  
**IB-2257/ND/2019**  
**New IA-5362/2024**

**IN THE MATTER OF:**

**M/s. Adonis Electronics Private Limited                      ...    Applicant/Petitioner**

**Versus**

**M/s. Monica Electronics Limited    ...                      Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 11.11.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant                      : Adv. Vineet Aggarwal**

**For the Respondent                      :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-5362/2024:** In the backdrop of the order dated 02.09.2024, the sole member of the Stakeholders Consultation Committee (SCC) has preferred the captioned application for taking the consent of Mr. Umesh Kumar, IP, for being appointed as Liquidator on record.

**For the reasons stated therein, the application is allowed** and the consent of Mr. Umesh Kumar, IP to act as Liquidator is kept on record, subject to all just exceptions.

**Sd/-  
(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-  
(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**